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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 10/9/NCLT/AHM/2017

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.04.2017**

Name of the Company: Gujarat State Cooperative Cotton Federation Ltd.
V/s.
STI India Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	RAJESH BOHRA	(COUNSEL (ADVOCATE))	OPERATING CREDITOR.	
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2.	SAHIL SHAH	CORPORATE (ADVOCATE)	RESPONDENT	
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Learned Advocate Mr. Rajesh Bohra present for Operational Creditor/Petitioner.
Learned Advocate Mr. Sahil Shah present for Corporate Debtor.

Learned Advocate Mr. Sahil Shah filed Vakalatnama for Corporate Debtor.


Heard arguments of Learned Counsel for Operational creditor/ Petitioner and
Learned Counsel for Corporate Debtor.

Learned Counsel appearing for operational Creditor that he will file reply notice
issued by the Corporate Debtor, Rejoinder notice issued by the petitioner along with
relevant documents on the next hearing date.

Learned Counsel appearing for Corporate Debtor requested time to file documents.

Petitioner is directed to rectify the mistake, if any, by the next hearing date.

List the matter on 01.05.2017 for hearing before admission.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 28th day of April, 2017.